

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 1012 of 2012

With

Cr. Appeal (SJ) No. 1020 of 2012

Sudama Prasad Saw @ Sudama Prasad Sah ... Appellant
Versus
The State of Jharkhand through C.B.I Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mrs. J. Mazumdar, Advocate
For the C.B.I. : Mr. Rohit Sinha, Spl. P.P.

Order No.09 Dated- 29.06.2020

Heard the parties through video conferencing.

The learned counsel for the appellants prays for time.

Prayer for time is allowed as the last chance.

List these appeals sixteen weeks after the lockdown period is over.

(Anil Kumar Choudhary, J.)